



2026:AHC:171781

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 10789 of 2025**

Smt. Jasmeet Kaur Bhati

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Ajeet Kumar Srivastava, Vikas Srivastava
Counsel for Opposite Party(s) : Ayush Arora, G.A.

Court No. - 72

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard learned counsel for the applicant, learned counsel for the opposite party no.2/ informant, learned A.G.A. for the State and perused the record.
2. The applicant- Jasmeet Kaur Bhati was granted interim anticipatory bail in the present case by this Court vide order dated 19.12.2025. The said order is quoted herein below:

"1. Heard Sri Vikas Srivastava, learned counsel for the applicant and Sri Pramod Kumar Singh, learned A.G.A. for the State and perused the record.

2. Present application has been moved seeking anticipatory bail in Case Crime No. 113 of 2025, under Sections 131, 308(4), 308(7), 316(2), 329(3), 351(3) B.N.S., Police Station Colonelganj, District Kanpur Nagar with the prayer that in the event of arrest, applicant may be released on bail.

3. At the very outset, learned A.G.A. submits that he has not received any instructions as yet.

4. On the other hand, learned counsel for the applicant submits that applicant is innocent and she has an apprehension that she may be arrested in the above-mentioned case. He further submits that no offence is made out against the applicant. It is submitted that as per allegation in the FIR the applicant is said to have made a demand of Rs. 15,00,000/- as extortion, however, no monetary transaction took place between the applicant and the first informant. It was also submitted that applicant undertakes to co-operate during trial and she would appear as and when required by the investigating agency or Court. It has been stated that in case, applicant is granted anticipatory bail, she shall not misuse the liberty of bail and will co-operate with the investigation and would obey all conditions of bail.5. It may be stated that in case of Siddharam Satlingappa Mhetre v. State of Maharashtra, (2011) 1 SCC 694, it has been held by Hon'ble Supreme Court that while deciding anticipatory

bail, the Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.

6. Considering the above submissions of the learned counsel for the applicant and without expressing any opinion on merits, the applicant-Smt. Jasmeet Kaur Bhati involved in the aforesaid case crime be released on interim anticipatory bail on her furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned till 30.1.2026 with the following conditions :-

(i) The applicant shall not tamper with evidence and that she would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would cooperate during trial and would not misuse the liberty of interim interim anticipatory bail bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

7. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of interim anticipatory bail granted to the applicant herein.

8. List this case as fresh on 30.1.2026.

9. In the meantime, learned AGA may obtain instructions in the matter. "

3. It is contended by learned counsel for the applicant that the anticipatory bail application of co-accused Shifa Alvi has been allowed by this Court vide order dated 21.07.2026 passed in Criminal Misc. Anticipatory Bail Application U/S 482 BNSS No. 10816 of 2025. The applicant is regularly appearing before the learned trial court in pursuance of the earlier order passed by this Court.

4. It is admitted by the learned counsel for the informant that the applicant is appearing before the learned trial court. However, he states that the applicant is the main accused and parity with the said co-accused, who has been granted anticipatory bail, cannot be granted to her, and her bail application is liable to be dismissed.

5. Earlier, interim anticipatory bail was granted to the applicant vide order dated 19.12.2025, and in pursuance of the aforesaid order, the applicant is stated to have been regularly appearing before the learned trial court. The applicant is regularly appearing before the learned trial court, therefore, there

is no requirement for custodial interrogation of the applicant.

6. In view of above, the interim anticipatory bail granted to the applicant vide order dated 19.12.2025 is hereby made **absolute**. The applicant will remain on anticipatory bail till conclusion of trial on the same terms and conditions as given in the order dated 19.12.2025 passed by this Court.

7. The anticipatory bail application stands **allowed**.

8. In default or misuse of any of the conditions mentioned in the order dated 19.12.2025, the Public Prosecutor/ Investigating Officer/ first informant-complainant would be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant, before the concerned court.

(Vivek Kumar Singh,J.)

August 13, 2026
Radhika